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# Assam Bhoodan (Amendment) Act, 2000

## 13 of 2000

[20 September 2000]

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## Assam Bhoodan (Amendment) Act, 2000

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#### **PREAMBLE**

An Act

further to amend the Assam Bhoodan Act, 1965

Whereas it is expedient further to amend the Assam Bhoodan Act, 1965 (Assam Act No. XXIII of 1966), hereinafter called the principal Act, in the manner herein-after appearing;

It is hereby enacted in the Fifty-first Years of the Republic of India as follows:-

#### 1. Short title extent and commencement :-

- (1) This Act may be called the Assam Bhoodan (Amendment) Act, 2000.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

## 2. Amendment of Section 6 :-

In the principal Act, in section 6, in sub-section (3),-

- (i) for clause (a), the following shall be substituted, namely:-
- "(a) The chairman shall be nominated by the State Government. However, if the State Government feels it to be necessary, Sarva Seva Sangha, Sevagram, Wardha, may be consulted."
- (ii) for clause (b), the following shall be substituted, namely:-
- "(b) The State Government shall have the following three

# representatives:-

- (i) Commissioner and Secretary or Secretary to the Government of Assam, Revenue Department.
- (ii) Director of Land Records, Assam.
- (iii) Director of Land Requisition, Acquisition and Reforms, Assam."